

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

O.A.No. 429 of 1995

Thursday this the 22nd day of June, 1995.

**CORAM**

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

K.B.Babu,  
Korankötty House,  
(Babu Nivas)  
Ashtamichira PO. .... Applicant

(By Advocate Mr. M.R. Rajendran Nair)

Vs.

1. The Chief Post Master General  
Kerala Circle, Trivandrum.
2. The Superintendent of Post Offices,  
Irinjalakuda.
3. The Post Master General,  
Central Region, Kochi. ... Respondents

(By Advocate Mr. S. Radhakrishnan, ACGSC)

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

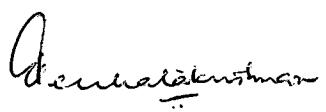
Applicant a physically handicapped person belonging to Analloor seeks a declaration that the post of Extra Departmental Branch Post Master, Analloor is liable to be reserved for physically handicapped persons. In that case he can be appointed there. We are not aware of any right in the applicant to get a declaration that a particular post should be declared as a post for physically handicapped persons. Nor do we find an obligation on our part to do so.

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2. A post has been reserved for physically handicapped persons at Valappad Beach which is thirty kilometres away from Analloor. It is entirely for the department to decide on the post to be earmarked for handicapped persons. But in doing so, like every public authority, they must act fairly and not in such a way as to cause hardship to citizens. As we see it, there is no special reason for reserving a post at Valappad Beach or for not reserving a post at Analloor Post Office. Where it should be reserved and how it would help eligible handicapped persons is a matter that must be considered by the Post Master General. We are told by the Central Government Standing Counsel that the Post Master General, Central Region, Cochin (Third respondent) is the competent authority to do so. Third respondent will consider the matter and take an appropriate decision within six weeks from today.

3. With the aforesaid directions, we dispose of the application. No costs.

Dated the 22nd day of June, 1995.

  
P.V. VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN